THE HIGH COURT OF MADHYA PRADESH

M.Cr.C. No. 52646 of 2020 (Keshavrao @ Chotu Vs. State of MP)

Indore, Dated: 19/1/2021

Shri Manudev Patidar learned counsel for applicant.

Shri Shashwat Seth learned Panel Lawyer for the respondent/State.

Heard through video conferencing.

Learned counsel seeks to withdraw the third bail application with liberty to revive the prayer after three months.

Prayer accepted.

Accordingly, the third bail application is dismissed as withdrawn with the aforesaid liberty.

(Rohit Arya) Judge

BDJ